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असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

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No. 43] NEW DELHI, THURSDAY, NOVEMBER 23, 2017/AGRAHAYANA 2, 1939 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 23rd November, 2017/Agrahayana 2, 1939 (Saka)

THE INDIAN FOREST (AMENDMENT) ORDINANCE, 2017

No.6 OF 2017

Promulgated by the President in the Sixty-eighth Year of the Republic of India.

An Ordinance further to amend the Indian Forest Act, 1927.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1.(1) This Ordinance may be called the Indian Forest (Amendment) Ordinance, 2017.

Short title and commencement.

(2) It shall come into force at once.

Amendment of
section 2 of Act
16 of 1927.

2. In the Indian Forest Act, 1927, in section 2, in clause (7),
the word “bamboos” shall be omitted.

RAM NATH KOVIND,
President.

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.